

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

OA No.233/2021

Dated : 14.09.2021

**HON'BLE MS. JASMINE AHMED, MEMBER (J)
HON'BLE MR. A MUKHOPADHAYA, MEMBER (A)**

Sudhendra Singh, aged about 41 years, S/o Shri Rakesh Pal Singh, R/o SS-II, 412 Sector D-1, Kanpur Road, LDA Colony, Lucknow.

.....Applicant

By Advocate: Shri Praveen Kumar

Vs.

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Chief Works Manager, Bridge Workshop, Northern Railway, Charbagh, Lucknow.
3. The Deputy Chief Executive Engineer, Northern Railway, Bridge Workshop, Charbagh Lucknow.
4. The Chief Executive Engineer, Northern Railway, Bridge Workshop, Charbagh, Lucknow.
5. The Assistant Executive Engineer, Northern Railway, Bridge Workshop, Charbagh, Lucknow.

.....Respondents:

By Advocate : Ms. Prayagmati Gupta

ORDER (ORAL)

BY HON'BLE MS. JASMINE AHMED, MEMBER (J)

It is seen that the applicant has challenged an order dated 16.03.2020, (Annexure A-1), by means of which previous order granting benefits of the applicant has been cancelled. It is noticed that upon receipt the impugned order, the applicant preferred a representation dated 5th August, 2020; (Annexure A-10), which is said to be pending.

2. Learned counsel for the applicant further states that the applicant would be happy and satisfied if a direction be given to the respondents/competent authority to consider and dispose of the pending representation of the applicant dated 5th August, 2020 (Annexure-A10) within a stipulated period of time, to which learned counsel for the respondents has no objection.

3. In view of the above submissions made by the applicant's counsel, we direct the respondents/competent authority to consider and decide

the representation of the applicant dated 5th August, 2020 (Annexure-A10) by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order, under intimation to the applicant. It is made clear that we have not commented anything on the merit of the case.

4. In view of the above, the OA is disposed of. No costs.

(A. MUKHOPADHAYA)
MEMBER (A)

(MS. JASMINE AHMED)
MEMBER (J)